

**NATIONAL CONSUMER DISPUTES REDRESAL COMMISSION  
GOVERNMENT OF INDIA**

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Upbhokta Nyay Bhawan  
'F' Block, GPO Complex, INA,  
New Delhi – 110023.

No. A-2/Listing/NCDRC/2021

27<sup>th</sup> May, 2021

**NOTICE**

1. In continuation to this Commission's Notice of even number dated 20.05.2021, and keeping in view the COVID-19 cases in the NCT of Delhi, the Hon'ble President, NCDRC is pleased to order, inter-alia as under:-

- "(i) The Sittings of the National Commission are suspended from 31<sup>st</sup> May, 2021 to 04<sup>th</sup> June, 2021;  
(ii) A Bench or Benches of the National Commission to be constituted by the Hon'ble President on day-to-day basis, will function from 31<sup>st</sup> May, 2021 to 04<sup>th</sup> June, 2021 to hear extremely urgent matters;  
(iii) The Hon'ble Member(s), nominated by the Hon'ble President, will hear the matters through virtual hearing (Video Conferencing) from Home."

2. The Benches constituted by the Hon'ble President from 31<sup>st</sup> May, 2021 to 04<sup>th</sup> June, 2021 to hear the extremely urgent matters are as under:-

Sr. No.	Dates	Bench Numbers
1.	31.05.2021	Bench No. 6
2.	01.06.2021	Bench No. 1 & 2
3.	02.06.2021	Bench No. 3
4.	03.06.2021	Bench No. 6
5.	04.06.2021	Bench No. 2

3. Therefore, all are hereby informed that only extremely urgent matters, out of already listed matters on these dates, will be listed before the above mentioned Hon'ble Benches through Video Conferencing. The rest of the matters will be listed by the Registry, in due course, after giving advance notice of two weeks.

*S. B. W.*  
*JR*  
*dt. 27.05.2021*

4. The parameters set out for listing the extremely urgent matters may be as under:-
- a) The matters in which parties have prayed for stay of the proceedings before the State Commission/District Commission;
  - b) The fresh Appeal Executions in which stay is required by the parties;
  - c) Applications which seek stay of the Bailable, Non-bailable Warrants, issued by the Fora below;
  - d) The applications seeking stay of the orders passed by the Fora below attaching the property;
  - e) The matters in which the Hon'ble Supreme Court or the Hon'ble High Court directs to list a matter on a particular day, or, decide a matter within a specific period;
  - f) Application seeking withdrawal of Consumer Complaints, First Appeals, Revision Petitions and any other applications etc.;
  - g) Applications seeking extension of time for making deposits pursuant to the orders passed on the earlier dates;
  - h) Etc. etc.

The below mentioned matters are not considered as extreme urgent matters:-

- a) All the matters listed for admission hearing in which stay of the order passed by the State Commission or the District Commission is not sought;
- b) All the final hearing matters;
- c) Execution Application filed by the parties in a Consumer complaint decided by the NCDRC;
- d) Applications listed for directions;
- e) The application seeking to take on record additional documents, etc.;
- f) Application seeking condonation of delay in filing the written synopsis;
- g) Application for impleadment of parties;
- h) Applications seeking review;
- i) Application for restoration;
- j) Etc. Etc.

5. Since there is a possibility that some matters in which urgency is involved may be overlooked by the Registry, the Counsel/Parties may approach the Joint Registrar, NCDRC through E-mail, [jr.ncdrc@gov.in](mailto:jr.ncdrc@gov.in), for getting the matters listed, between the dated 31<sup>st</sup> May, 2021 to 04<sup>th</sup> June, 2021, in which **extreme urgency is involved**. The Counsel/Parties shall **specifically mention the grounds of urgency** in the said E-mail.

Further, Counsel/parties are requested to intimate the Registry of the National Commission, by way of E-mail, mentioned above, at least a week in advance, regarding the time bound orders passed by the Hon'ble Supreme Court or the Hon'ble High Court,

S. B. V.  
JE  
dt. 27.05.2021

so that timely action can be initiated by the Registry of the National Commission well in advance.

6. This notice will be in force till 04.06.2021.
7. This issues with the approval of the Hon'ble President, NCDRC.

By Order



(S.Hanumantha Rao)  
Joint Registrar

Copy to:

1. Sr. PPS to the Hon'ble President
2. PS to Hon'ble Member(s) – with a request to bring the contents of the Notice to the knowledge of the Hon'ble Member(s).
3. Deputy Registrar, AR(CC), AR(Listing), AR(FA), AR(Admin.), OSD(RP)
4. Court Masters (Non-shorthand)
5. Notice Board
6. SO(IT) – for uploading the Notice on the website of NCDRC